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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 23rd July, 2026**

+ CONT.CAS(C) 479/2026

BREEJESH NIRULA

.....Petitioner

Through: Mr. Roshan Lal Saini, Advocate
(M:9312210067)

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Jivesh Kumar Tiwari, CGSC with
Ms. Nandini Aggarawal, Advocates
for R-1 & 3 (M:9990166622)
Mr. Jivesh Kumar Tiwari, SPC with
Mr. Gaurav, ROC, Delhi-II, Mr. Nitin
Agnihotri, SPP, Mr. Ajay Meena,
STA

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

MINI PUSHKARNA, J (ORAL):

1. The present petition has been filed alleging non-compliance of the order dated 24th November, 2025 passed in W.P.(C) 14624/2025, titled as *Breejesh Nirula Versus Union of India & Ors.*, which reads as under:

1. By way of the present petition, the petitioner seeks directions for investigation in the affairs of the company i.e. Center for Vocational & Entrepreneurship Studies (CVES) formerly known as International Institute of Planning & Management (IIPM), by the Respondent No. 3/ SFIO.
2. During the course of hearing, it transpires that the petitioner has already submitted a representation in this regard to the Ministry of Corporate Affairs (MCA) and the Registrar of Companies (ROC).
3. The above representation/s are in the backdrop of order dated 28.04.2023 passed by this Court which, *inter alia*, observes as under:

"4. This petition has been filed for transferring of investigation in FIR No. 141 of 2016 under Sections 120B and 420 of Indian Penal Code (IPC) registered at Police Station Rajinder Nagar to the Serious Fraud



Investigation Office.

5. Learned counsel for the petitioner states that the investigation has many lacunas and considering the expanse of offences involved and the allegations made, it would be appropriate if the SFIO to investigate the matter.

6. Learned APP for the State submits that Status Report has been filed.

7. As per the Status Report, the charge sheet has already been filed and charges are yet to be framed.

8. Learned counsel for accused-respondent no.2 draws attention to Section 212 of the Companies Act as per which, the SFIO investigation can only be triggered by an opinion of the Central Government.

9. Notwithstanding, the respective contentions of the parties, the learned counsel for the petitioner states that they will approach the SFIO with a detailed representation placing their submissions for the SFIO to consider. 10. Liberty is granted."

4. In the circumstances, the concerned authorities viz. Ministry of Corporate Affairs/Registrar of Companies are directed to expeditiously consider the representation of the petitioner seeking investigation into the affairs of the aforesaid company by the Respondent No. 3/SFIO.

5. Let the said representation be disposed of as expeditiously as possible by way of reasoned order, preferably within a period of 4 weeks from today under intimation to the petitioner.

6. The present petition stands disposed of in the above terms.

2. Learned counsel for respondent nos. 1 and 2, i.e., Union of India through Ministry of Corporate Affairs, as well as Registrar of Companies, draws the attention of this Court to the Compliance Affidavit dated 20th July, 2026, filed on their behalf. The relevant portions of the said Compliance Affidavit, reads as under:



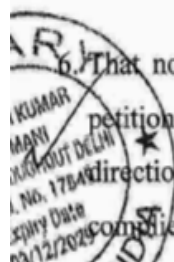
3. That the petitioner filed the Writ petition (Civil) No. 14624 of 2025 seeking directions for investigation in the affairs of the company i.e. Center for Vocational & Entrepreneurship Studies (CVES) formerly known as International Institute of Planning & Management (IIPM), by Respondent No. 3/ SFIO.

4. Hon'ble High Court of Delhi vide its order dated 24.11.2025 has directed the Registrar of Companies to dispose off the representation as expeditiously as possible by way of reasoned order under intimation to the petitioner, preferably within a period of 4 weeks from date of order i.e. 24.11.2025.

5. That in compliance of the direction issued vide order date 24.11.2026 the office of Registrar of Companies, NCT of Delhi & Haryana had passed an order vide order No. ROC(Delhi)/HC/O/14624 of 2025/9803-9804 dated 22.01.2026, wherein representation was disposed off with a copy to petitioner, stating that the report has already been forwarded to Central Government for issuance of order under Section 210 & 212 of the Companies Act, 2013 as the power regarding forming an opinion and issuance of necessary orders vests with the Central Government.

Copy of order passed by ROC Delhi & Haryana dated 22.01.2026 is annexed herewith as **Annexure-I**.

6. That now the present contempt petition has been filed by the petitioner, which is totally misleading and devoid of merit, as the direction issued vide its order dated 24.11.2025 have been duly complied with in letter and spirit. As is evident from the record,

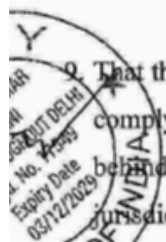




the Registrar of Companies has passed a reasoned and detailed order dated 22.01.2026 after examining the petitioner's representation. The order clearly records the findings on the allegations and the role of various entities, besides proposing the further course of action in its report submitted to the Central Government for its consideration.

7. That the matter was duly examined and considered by the Central Government observing that there are judicial pronouncements severely castigating IIPM and Chaudhari for befooling general public majorly students at large by issuing fake MBA/BBA degrees which are not at all recognized by the University Grant Commission and are therefore merely a piece of paper resulting in playing with the future of the students and therefore the said IIPM was restrained from continue to display misleading advertisements besides not allowed to use words such as MBA, BBA , Management Courses, Management School , B-School etc. in their advertisements. Rather both the IIPM Management including its dean Arindam Chaudhari were directed to prominently display on the institutional website that IIPM is not recognized by any Statutory body/Authority.

8. That it is also observed while examining the matter that Mr. Arindam Chaudhari was also sent to judicial custody for alleged offence of tax evading by the Service Tax Department wherein afterwards he received default bail.



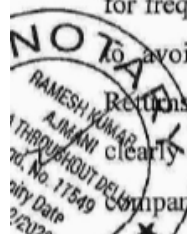
9. That the Companies under consideration are found to be failed to comply with mandatory statutory Registrar's filing leaving behind the compulsory Balance Sheet filings with the jurisdictional Registrar of companies under the provisions of the



companies Act for years, while money was systematically siphoned out causing loss of revenue to the government exchequer besides raising suspicion of money laundering. Also, over 200 cases have been observed to be filed against the companies under consideration as well as 12 FIRs being filed against Arindam Chaudhari himself. The corporate structure is misused to be fool the public / students at large by repeatedly changing names of the company deliberately using more or less similar names such as Centre for Vocational and Entrepreneurship Studies (CVES), CVES-III and CVES-III to mislead the Indian Courts as well as the public at large. The name of the company is also consistently changed between the time span of 2006 to 2012 as depicted below:-



10. That it is also pertinent to mention that the company and its directors are habitual offenders who are more often seen indulged in misusing the corporate structure/veil and by floating multiple companies by misusing the mechanism of the company Law as per their own convenience vide using E-forms for frequent name change of the company and on the other hand to avoid filings the mandatory Balance Sheets and Annual Returns with the Jurisdictional Registrar of Companies thereby clearly depicting the malafide intention on the part of the said companies and its management.





11. That the Central Government, while examining the matter for forming its opinion in the matter Report for the Financial Year 2011-12 reported qualification regarding revenue being overbooked by Rs. 320 Crore and expenditures overbooked by Rs. 43 Crore while understating the net loss to the effect of Rs. 86 Crores.

12. That further, the instances of Notices issued u/s. 206(1) dated 19.12.2025 sent by the O/o Registrar of companies to the company Centre for Vocational and Entrepreneurship Studies and its Directors received back undelivered with the comments "No such company" and "No Such Persons" indication some substance to the allegations of company having "Dummy Director" and clear violation of Section 12 related to mandatory requirement of maintaining the Registered Office by a company as stipulated under the provisions of the companies Act, 2013 and non-receipt of any reply or comments/documents towards the Notices so issued neither from the company not from any of the Directors are also noticed and considered.

13. That it is also observed that, Mr. Arindam Chaudhuri and Ms. Rajita Chaudhuri control the companies as majority shareholders despite resigning as directors between 2009-2012 and installing dummy directors to maintain control while creating distance. Mr. Chaudhari operates as the sole authorized signatory for major bank accounts, conducting transactions exclusively through electronic transfers to avoid leaving signed instruments, while the Dummy/Puppet Directors sign cheques from accounts with minimal balances designed to bounce and shield liability.

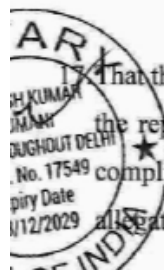
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14. That the Internal Auditor's vide its Report for the Financial Year 2012-13 of IIPM/ Centre for Vocational and Entrepreneurship Studies reported Net Profit to be underestimated by Rs. 26 Crores.

15. That in the light of the above facts it transpires that the company and its promoters have conducted the affairs of the company under consideration as well as other related/connected/group companies through concealment of actual beneficial control, systematic misstatement of Financial Records, and fraudulent collection of fees from the students in a manner prima facie prejudicial to the interests of creditors, students and the public. Beyond the financial manipulation, there are prima facie evidence of cheating vendors and employees and also the conduct of the company is such that it violates the Judicial pronouncement and continued issuing false and mis-leading advertisements despite giving undertakings and also falsified or preferred not to file Balance Sheets at all.

16. Accordingly, the Central Government in exercise of powers conferred upon it under the provisions of Section 210(1) (c) of the Companies Act, 2013 had formed an opinion and issued an Order of Investigation into the affairs of Centre for Vocational and Entrepreneurship Studies (erstwhile IIPM) and other Companies in Public Interest to be conducted by the office of Regional Director.



17. That thus, the mandate of the Hon'ble Court, i.e. consideration of the representation and passing of a reasoned order stands fully complied with and there is no willful disobedience to the allegations of inaction are contrary to record and are based on



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incorrect appreciation of facts. In view of the above, the contempt petition is liable to be dismissed at the threshold, as it seeks to convert a matter of alleged grievance into contempt without any reason and basis.

18. That it is my true statement.

DEPONENT

गौरव / GAURAV

कंपनी रजिस्ट्रार / Registrar of Companies
कार्यालय कंपनी रजिस्ट्रार / Office of The Registrar of Companies
दिल्ली-II (केंद्रीय दिल्ली) / Delhi-II, (Central Delhi)
कॉर्पोरेट कार्य मंत्रालय / Ministry of Corporate Affairs
भारत सरकार / Government of India

VERIFICATION

20 JUL 2026

Verified at New Delhi on this on this 17th day of July 2026

that the contents of the above affidavit are true and correct to the best of my knowledge and belief based on the records and nothing material has been concealed therefrom.

3. This Court also takes note of the order dated 22nd January, 2026, issued by Ministry of Corporate Affairs, Government of India, which reads as under:

Fax : 011-26235702 Website : www.mca.gov.in E-Mail : roc.delhi@mca.gov.in	भारत सरकार कॉर्पोरेट कार्य मंत्रालय कार्यालय कंपनी रजिस्ट्रार, दिल्ली एवं हरियाणा चतुर्थ तल, आई.एफ.सी.आई. टॉवर, 61 नेहरू प्लेस, नई दिल्ली -110019	 संघीय प्रतीक	GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS, OFFICE OF REGISTRAR OF COMPANIES, NCT OF DELHI & HARYANA 4 TH FLOOR, IFCI TOWER, 61, NEHRU PLACE, NEW DELHI -110019
No. ROC(Delhi)/HC/O/ 14624 OF 2025 / १४२३-१४०५		Date 22/01/2026	
ORDER			
In Terms of the direction issued by the Hon'ble High Court of Delhi vide order dated 24.11.2025 in W.P.(C) NO. 14624 OF 2025 titled as Breejesh Nirula Vs Union of India & Ors			



1. W.P.(C) 14624/2025 is filed by Breejesh Nirula the petitioner seeking investigation into the affairs of the company Center for Vocational & Entrepreneurship Studies (CVES) formerly known as International Institute of Planning & Management (IIPM).
2. Hon'ble High Court vide order dated 24.11.2025 has directed MCA/RoC to consider representation of the petitioner seeking investigation into the affairs of the aforesaid company by SFIO.
3. Further, Hon'ble High Court vide order dated 24.11.2025 also directed to dispose of the representation of the petitioner by this order.
4. The petitioner has submitted his representation and the same was examined by this office and finding of this office are as under:
 - a. The complainant appears to be a vender of the company Center for Vocational and Entrepreneurship Studies (CVES) and other sister companies and alleges that he was cheated

by Mr. Arindam Chaudhari by not being paid invoices to the tune of Rs. 2,47,33,367.

- b. The complainant alleges that Mr. Arindam Chaudhari and his wife are running the said companies via dummy directors and defrauding students, vendors and public in general to the tune of several hundred crores of rupees.
- c. The complainant alleges that Mr. Arindam Chaudhuri and his wife are 100% shareholders of several companies (including subject company) as mentioned in the report and were directors of these companies in the past and the same is verified From the MCA21 Registry.
- d. Further, multiple companies are involved in the proposed allegation. An investigation u/s 210 of the Act into the subject Company i.e. Center For vocational And Entrepreneurship Studies (CVES), and its associate companies is recommended as Inquiry and inspection u/s 206 of the Act may dilute the essence of complaint. Also, a report in the matter is sent to Ministry of Corporate Affairs as order for investigation u/s 210 & 212 is vested with Central Government for further necessary action.



4. Perusal of the aforesaid order clearly shows that the directions passed by Court, vide order dated 24th November, 2025 in *W.P.(C) 14624/2025*, to consider the complaint/representation of the petitioner, has been duly complied with.
5. The Central Government has already issued a recommendation for Investigation under Section 210 of the Companies Act, 2013 (“Companies Act”). Further, report in the matter has already been sent by the Registrar of Companies to the Ministry of Corporate Affairs, under Sections 210 and 212 of the Companies Act.
6. This Court also takes note of the submissions made by learned counsel for the Union of India, that in view of the scale of the investigation, the said investigation normally takes approximately one year to conclude.
7. Noting the aforesaid, no further orders are required to be passed by this Court in the present proceedings.
8. Needless to state, if the petitioner is aggrieved by any non-action on the part of the respondent, the petitioner would have liberty to revive the present proceedings.
9. Accordingly, the present petition, is disposed of.

JULY 23, 2026/au

MINI PUSHKARNA, J